CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.



CCP No .101/91

DA 1320/1989.

September 5, 1991.

Indians Railway Signal & Telecommunication Staff Admn. and Ors.

Petitioners.

Vs.

R.D. Kitson & Ors.

Respondents.

CORAM

HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN.

HON'BLE MR. I.K. RASGOTRA, MEMBER (A).

For the petitioners ... Shri D.N.Goburdhan.

ORDER

The present C.C.P. is directed against the respondents for not having implemented the order dated 17.4.1990 passed by a Division Bench of the Tribunal in which one of us (Amirav Banerji, J.) was a Member. The operative part of the judgment was:

"We would commend that the case of the applicants be reviewed afresh in the light of nature of their work, qualification etc. and we direct the respondents to examine the issues raised by the applicants afresh and pass necessary orders within a period of six months from the receipt of these orders. With these directions, the applications are disposed of."

Learned counsel for the petitioners referred to letter dated 19.11.1990 issued by the D.R.M. to Shri A.G. Dhande, Advocate (Annexure-G) where he was



informed that;

"the Railway Board have considered the matter as per direction of the Hon'ble Tribunal and decided that there is no justification for revising the pay scales of signal Maintainers from Grade Rs.1320-2040(RPS) to Gr. Rs.1400-2300(RPS). The scale of pay allotted to this category on the basis of IVth pay Commission's recommendation is fair, just and equitable."

Learned counsel for the petitioners stated that

the above letter does not disclose the reason nor does

it show that there was an application of mind that the

matter was considered afresh. We have considered the

matter and we do not see that a prima facie case for

out.

issue of notice on this C.C.P. has been made. The Tribunal's

direction was to examine the issues raised by the

applicants afresh and pass necessary orders within a period

of six months. The letter dated 19.11.1990 (Annexure -G)

filed in the present CCP is only a communication of

order and not a reasoned order. We, therefore, see

no reason to issue notice on this C.C.P. If the

petitioners are still aggrieved, they may file a fresh

D.A. This C.C.P. is accordingly rejected.

(I.K.RASGOTRA)

MEMBER(A)

5.9.1991.

(AMITAV BANERJI) CHAIRMAN 5.9.1991.